

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(3A)

CP.No.115/96 in OA.No.1290/89

Dated New Delhi, this 20th day of September, 1996.

HON'BLE SHRI A. V. HARIDASAN, VICE CHAIRMAN (J)
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

1. Sardar Singh
S/o Jai Lal
R/o Village Mohammedpur
P.O. Shahbad
Na japh Garh
NEW DELHI.
2. Ram Prasad
S/o Bankuram
R/o Jhuggi No.18
New Delhi High Court
Sher Shah Road
NEW DELHI.
3. Ramjad
S/o Vikram Ram
R/o House No.36/11 Trilokpuri
NEW DELHI.
4. Sukhdeen
S/o Lakshmi Ram
R/o C-22/T Camp
NEW DELHI.
5. Kishan Pal
S/o Prahalad
R/o Village & P.O. Alavalpur
Tehsil Palwal
District Faridabad
HARYANA.
6. Makhan Lal
S/o Laxman
R/o T. Camp C/21, Kicharipur
NEW DELHI.
7. Mohan Lal
S/o Hansraj
R/o House No.37
Krishna Nagar
Village Gohandi
NEW DELHI.

... Petitioners

By Advocate: Mrs M. Rana

Contd...

versus

35

1. Shri B. P. Singh
Secretary
Department of Culture
Ministry of Human Resources and
Development
Shastri Bhawan
NEW DELHI.
2. Smt. Komal Anand
Joint Secretary
Department of Culture
Ministry of Human Resources and
Development
Shastri Bhawan
NEW DELHI.
3. Smt. Achala Moulik, IAS
Addl. Director General, Incharge,
Archaeological Survey of India
Janpath
NEW DELHI.
4. Shri Dharam Vir Sharma
Superintendent, ASI
Delhi Circle
Safdarjung Tomb
NEW DELHI.

... Respondents

By Advocate: Shri M. M. Sudan

O R D E R (Oral)

Shri A. V. Haridasan, VC(J)

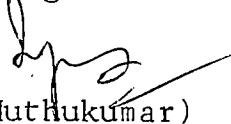
This Contempt Petition arises out of order dated 5.2.1993 in OA.No.1290/89 as also in other Contempt Petition No.117/94 in the same OA passed on 7.10.1994. The respondents on notice, have filed their reply. We have perused the materials on record and have heard the learned counsel for the parties. It is stated in the reply that the petitioners have been given work continuously as and when the work was available. It has also been stated that no outsider has been given work ignoring the petitioners. The respondents have also

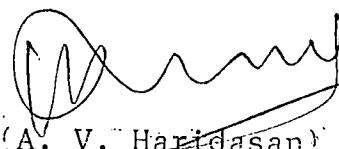
Contd..2

(3b)

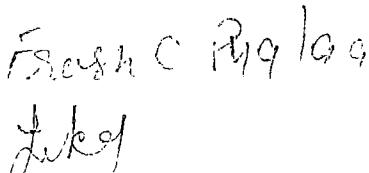
states that the process of identifying vacancies and appointing the petitioners are in progress and it would be done in due course without undue delay.

Taking note of what has been stated in the reply statement, we do not find any ~~intention~~ in the minds of the respondents to defy the orders of the Tribunal warranting action to be taken under Centemp of Court Act, 1971 against them. Therefore, the Contempt Petition is dismissed and notice discharged.


(K. Muthukumar)
Member(A)


(A. V. Haridasan)
Vice Chairman(J)

dbc


Fresch C Pugla
Jukal